[श्री हरीश कुमार गंगवार]

व सीमेंट के निजी क्षेत्र के उत्पादकों को करा रही है। इस प्रकार उन्होंने अरबों रुपया कमा लिया है। इस मुनाफाखोरी को दूर करने के लिए सरकार को सिमेंट का दाम कम करना चाहिए।

(vii) Need for modernisation of RBHM Jute Mills, Katihar

प्रो० अजितकुमार मेहता (समस्तीपुर) : सभापति महोदय, लगभग तीन करोड़ की आबादी उत्तरी बिहार की होने के बावजूद भी मात्र एक आर० बी० एच० एम० जूट मिल्स कटिहार राष्ट्रीयकृत उद्योग है जिसका राष्ट्रीयकरण 20 दिसम्बर, 1980 ई० को पश्चिम बंगाल के पांच जूट उद्योगों के साथ हुआ है। पश्चिम बंगाल के पांचों राष्ट्रीयकृत जूट उद्योगों के आधुनिकीकरण के लिए एक बड़ी राशि स्वीकृत कर एवं अग्रिम देकर आधुनिकीकरण की दिशा में पहले की गयी है। परन्तु आर० बी० एच० एम० जूट मिल्स कटिहार की मशीन अत्यन्त पुरानी होने के बावजूद जिसमें 4000 मजदूर कार्यरत हैं आधुनिकीकरण के लिए एक पाई नहीं दी गई है। ये छ: जूट उद्योग (पांच पश्चिम बंगाल एवं एक बिहार का) नेशनल जूट मेन्यूफेक्चर्स कारपोरेशन ने अपने प्रतिवेदन द्वारा की है। आर० बी० एच० एम० जूट मिल्स कटिहार की मशीन बहुत ही पुरानी और कोयले से चलती है। जब तक इसका आधुनिकीकरण नहीं होगा तब तक इसकी स्थिति में सुधार नहीं होगा। अत: इस पिछड़े औद्योगिक उत्तरी बिहार के आर० बी० एच० एम० के आधुनिकीकरण के लिए आवेदन है।

(viii) Need to withhold President's to asseut to the Criminal Procedure Code (Bihar Amendment) Bill, 1982

SHRI BHOGENDRA JHA (Madhubani) : The present Code of Criminal Procedure was adopted by both Houses of Parliament in 1973 in accordance with the Report of the Joint Select Committee of both Houses of Parliament on the basis of the recomendations of the Law Commission. This Code governs the Procedure for Criminal cases for the whole country.

Some of the basic postulates of this Code are separation of Judiciary from the Executive, avoidance of harassment and imprisonment of innocent persons to the extent possible.

But the Government of Bihar has has adopted a Code of Criminal Procedure (Bihar Amendment) Bill, 1982, which frontally contradicts some of these basic postulates. The maximum period of refusal of bail in cases where police does not submit chargesheet is sought to be doubled from 90 days to 180 days which the Janata Party Government had increased from 60 days to 90 days. Much more fundamental departure is made in taking away the right of trial of cases punishable upto six months and/or fine of Rs. 1000/-under the I.P.C. from the Judiciary and handing over the same to the Executive. In special Laws, apart from the Indian Penal Code, all cases punishable upto 3 years rigorous imprisonment are sought to be handed over to the Executive violating the fundamental Constitutional obligation of separation of Judicial and Executive powers by concentrating the powers of presecution and judgment in the same hands. The power given under section 110 of the Cr.P.C. for proceeding against economic offences like adulteration smuggling, hoarding, withholding of Provident Fund, untouchability etc. has to the best of my knowledge, never been utilised by the Executive in the Bihar uptonow.

The Cr.P.C. (Bihar Amendment) Bill, 1982 is pending president's assent. I strongly urge upon the Union Government to straightaway refuse President's assent to the Cr.P.C. (Bihar Amendment) Bill, 1982 without further delay to end the uncertainty in the Public mind in Bihar including the Bar and the Bench.

(ix) Need to take steps for oil explanation in West Bengal

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, our country is short of petroleum products and we are spending several thousand crores of valuable foreign exchange every year to import the petroleum products to meet our demands, in spite of increase of production in the last several years. Previously, drilling work was done in Galsi, Bakultala and different places of 24 Parganas and of-shore of Bay of Bengal to the depth of 2,500 metres. only.

Russian experts have said that Calcutta and Southern portions of West Bengal are floting on oil and expressed that drilling should be done up to the depth of 5,500 metres to 6,000 metres and oil must be found positively.

To become self-sufficient in petroleum products, and to save the valuable foreign exchange, it is necessary to drill up to 5,500 metres to 6,000 metres at the above mentioned places of West Bengal and Bay of Bengal in the national interest.

I would urge upon the Central Government and the Petroleum Minister to announce that the necessary steps as mentioned above, will be taken without delay to get oil in West Bengal and to make the country self-sufficient in petroleum products.

(x) Need to fulfil the promise made to farmers of Rajasthan canal area regarding interest in loans granted to them'

श्री बीरबल (गंगानगर) : सभापति महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय उठाता हूं। प्रधान मंत्री जी 20 सूत्री कार्यक्रम के द्वारा प्रयास कर रही हैं कि देश के गरीब लोगों को गरीबी रेखा के ऊपर लाया जाए किन्तु राजस्थान केनाल एरिया में बने पक्के खाले सिचाई की रकम पर ब्याज माफ करने बाबत गत 17 अक्तूबर, 1933 को मेरे निर्वाचन क्षेत्र में रावतसर में सार्वजनिक सभा हुई थी। इस अवसर पर राजस्थान केनाल एरिया के किसानों ने पक्के खालों की रकम पर आज से पहले का ब्याज माफ करने का अनुरोध किया था। मुख्य मंत्री, राजस्थान ने जो उस समय उपस्थित थे, सिद्धांत रूप में इस बात को स्वीकार करते हुए घोषणा की कि वे एक कमेटी का गठन करेंगे और उस कमेटी की रिपोर्ट के आधार पर आज से पहले की मूल रकम का ब्याज माफ किया जायेगा। लेकिन अभी तक किसी भी कमेटी का इस हेतु गठन नहीं किया गया है, जिसके कारण उस क्षेत्र के गरीब किसानों में भारी बेचैनी है।

आशा है भारत सरकार राजस्थान सरकार को इस विषय में शीघ्र उचित कार्यवाही करने के निर्देश देगी तथा इस बारे में सदन में घोषणा करेगी ताकि वहां के किसानों में व्याप्त बेचैनी दूर हो।

(xi) Need for Constituting one authority for Security, safety and efficient functioniug of air parts in India in view of recent bomb explosion at Madras Airport

SHRI XAVIER ARAKAL (Ernakulam): The terroristic and tragic incident at the Madras airport and the subsequent Calling Attention debate in the Lok Sabha have revealed the inadequacies, insecurity and lack of coordination between the various governmental and non-governmental